

ITEM NO.109

COURT NO.4

SECTION II-D

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 1642/2018

SAJJAN KUMAR

Appellant(s)

VERSUS

STATE THROUGH CENTRAL BUREAU OF INVESTIGATION

Respondent(s)

(IA No. 185869/2018 - EX-PARTE BAIL)

WITH

SLP(Crl) No. 3928/2017 (II-D)

(IA No. 8270/2017 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 8269/2017 - EXEMPTION FROM FILING O.T. and IA No. 98726/2017 - INTERVENTION APPLICATION)

SLP(Crl) No. 5747-5748/2019 (II-D)

Crl.A. No. 1665-1666/2019 (II-D)

(IA No. 76591/2020 - EARLY HEARING APPLICATION and IA No. 154594/2019 - EXEMPTION FROM FILING O.T. and IA No. 59971/2020 - INTERIM BAIL and IA No. 154592/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES and IA No. 151289/2019 - PERMISSION TO FILE LENGTHY LIST OF DATES and IA No. 237016/2024 - SUSPENSION OF SENTENCE)

SLP(Crl) No. 10047/2019 (II-D)

Diary No(s). 45014/2019 (II-D)

(IA No. 36598/2020 - EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 24-07-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) :

Mr. Gopal Sankarnarayanan, Sr. Adv.
Ms. Shreya Nair, Adv.
Ms. Aditi Gupta, Adv.

Mr. Salman Hashmi, AOR
Ms. Sana Hashmi, Adv.
Mr. Anil Kumar Sharma, Adv.

Mr. Shalabh Bhardwaj, Adv.
Mr. Ashvani Sharma, Adv.
Mr. Avinash Vats, Adv.
Mr. Sahil Bhandari, Adv.
Mr. Rameshwar Prasad Goyal, AOR

Mr. Rana Mukherjee, Sr. Adv.
Mr. Brij Bhushan, AOR
Mr. Samarth Mohanty, Adv.
Ms. Sneha Ahmed, Adv.
Ms. Neelam Saini, Adv.

Mr. Rakesh Dahiya, AOR
Mr. Aakash Dahiya, Adv.
Mr. Praveen Kumar Jain, Adv.
Mr. Rn Mahlawat, Adv.

Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.

Mr. Samar Vijay Singh, Adv.
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For Respondent(s) :

Mr. Tushar Mehta, SG.
Mrs. Aishwarya Bhati, A.S.G.
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Mr. Nishesh Sharma, AOR

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Mr. H S Phoolka, Sr. Adv.
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Mr. Saksham Maheshwari, Adv.
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Mr. Abinash Kumar Mishra, AOR
Mr. Gurbaksh Singh, Adv.
Mr. Gaurav Kumar Pandey, Adv.
Mr. Tej Pratap Singh, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. H S Phoolka, Sr. Adv.

Mr. Jagjit Singh Chhabra, AOR

Mr. Saksham Maheshwari, Adv.

Ms. Surpreet Kaur, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

1) It is informed by learned counsel that appellant-accused Mahender Yadav in SLP (Crl.) No. 3928 of 2017 and SLP (Crl.) No. 5747-5748 of 2019 and appellant-accused Captain Bhagmal in Diary No. 45014 of 2019 have died; however, the said fact be verified by the learned counsel for the respondent and the report of verification be made available on or before the next date.

2) Records of trial Court and the High Court have been received. Learned Solicitor General and learned Additional Solicitor General pray for accommodation. On the other hand learned senior counsel for the appellant persuades for hearing.

3) During discussion, it has come on record that compilation of pleadings/judgments/documents may be helpful during final hearing. However, learned senior counsel appearing on behalf of the appellants has agreed to prepare such compilation. The compilation be filed on or before 14th August, 2025.

4) Learned counsel for the parties are at liberty to file common list of dates and respective written submissions on

or before 18th August, 2025.

5) List on 20th August, 2025.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR